

(b) Ministry of Food Processing Industries have not formulated any proposals for availing of financial assistance from NABARD or NCDC.

(c) and (d). Do not arise.

[*Translation*]

Faizabad Bypass

3985. SHRINIRMAL KHATTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the work on the first phase of the Faizabad bypass on National Highway No. 28 has been completed;

(b) the funds sanctioned for the second phase of the project; and

(c) the details of the work to be undertaken with that amount?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) No, Sir.

(b) No funds for a second phase have been sanctioned

(c) Does not arise.

[*English*]

Indian Crew Members of the Ship M.V. ANASTASIS

3986. SHRI SOMJIBHAI DAMOR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any Indian crew members were engaged on a Panamanian registered ship M.v. ANASTASIS under International conventions and provisions of sections 102 and 114 of Merchant Shipping Act, 1958;

(b) if so, the details thereof including the dates;

(c) whether Articles of Agreement of crew of M.V. ANASTASIS were deposited with Port Officer/Shipping Master, Calicut;

(d) if so, the reasons therefor;

(e) whether all crew of the ship were discharged in accordance with International conventions and provisions of the Merchant Shipping Act, 1958;

(f) if so, the details thereof;

(g) the steps the Director General of Shipping, Bombay takes to redress the grievances of the crew in discharge of his statutory functions; and

(h) the details of the steps Government propose to take to render justice to the crew of M. V. ANASTASIS?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b). Two Indian officers, namely S/Shri S.M. Rebelow and M.R. Carneiro joined as Master and Chief Officer of M..V. ANASTASIS on 24.10 1980. M.V. ANASTASIS registered under the Panamanian flag and the 2 Indian officers joined vessel on Non-Indians Article of Agreement with the foreign owners. The provisions of Sections 102 and 114 of the Merchant Shipping Act are not attracted in this case.

(c) and (d). The aforesaid Articles of Agreement were initially deposited with the Shipping Master, Calicut, but were withdrawn after ascertaining that the Shipping master has no jurisdiction in the matter.

(e) to (h). The affected Indian crew members were advised the Director General of Shipping has no jurisdiction in the matter